

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5954
ANSWERED ON:02.05.2013
BAN ON PURCHASE OF LAND
Dhanaplan Shri K. P.;Ray Shri Saugata

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether some State Governments have imposed ban on purchase of land by the residents of other States;
- (b) if so, the details thereof indicating the laws made by them in this regard;
- (c) whether any of the above State Governments had given any relaxation/exception to anybody in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a) to (d): Land and its Management? falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of the List II (State List) of the Seventh Schedule to the Constitution. Various States have their own Acts/Manuals/Rules/Regulations with regard to sale/purchase of lands. Further, the data related to relaxation/exception given to anybody with regard to the above land Acts/ Manuals/Rules/Regulations etc. is not maintained at the Central Government level.